

**GOVERNMENT OF INDIA  
PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:521

ANSWERED ON:03.08.2011

CRIMINAL CHARGES

Mahendrasinh Shri Chauhan ;Premajibhai Dr. Solanki Kiritbhai

**Will the Minister of PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

(a) the details of the IAS, IRS, IFS, and IPS officers against whom criminal/corruption charges are being pursued by Government during 2010-11; and

(b) the steps taken/proposed to be taken to ensure that these vital services do not lose public confidence?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

(a): Such data is not maintained centrally. However, as per information provided by the CBI, the number of cases registered against IAS, IRS, IFS and IPS officers under the Prevention of Corruption Act, 1988 during the year 2010-11 (up to 30.6.2011) are as under:-

Officers 2010 2011 (up to 30.6.2011)

IAS	5	7
IRS	8	8
IFS	1	0
IPS	2	0

Total 16 15

(b): As part of the measures to improve public confidence in these services, Government has decided that the Annual Immovable Property Returns of all members of All India Services and other Group 'A' services of the Central Government be placed in public domain by the respective cadre controlling authorities. Members of these services are also proposed to be brought under the jurisdiction of Lokpal under the Lokpal Bill, 2011.

Further, names of officers with doubtful integrity are placed in the "List of Officers with Doubtful Integrity" and are not considered for sensitive posts in the respective Departments.